

E- Lok Adalat

(Organized by District Legal Services Authority _____)

Dated: _____

Bench No: _____

Present 1. _____ Judicial Member

2. _____ (Member)

No. of proceedings of _____ PDJCourt/Tribunal/Authority/Committee/Other Forum

V/S

Award

The dispute between the parties having being referred for determination to the E- Lok Adalat and the parties having compromised /settled the case /matter. The terms of the settlement and award in terms of it is as under:

The petitioner/s have settled the claim petition with the respondent/s in E- Lok Adalat. The parties have amicably settled the instant claim petition for an amount of Rs.....(.....) including interim relief. The respondent/s has agreed to pay said amount towards the petitioner/s.

As such the award to the tune of Rs (.....) including interim relief is passed in favour of petitioner/s and against the respondent No..... by way of compensation less the amount of interim relief if already received by the petitioner/s.

The awarded amount, however shall become payable by the respondent/s No..... within 30 days. **In case, respondent/s fails to deposit the same within prescribed period, then the respondent/s shall be liable to pay interest at @ 7.5% p.a. till its realization.**

The file is returned back to the trial court/DLSA _____ for follow up action under rules. The parties are informed that the court fee, if any, paid by any of them shall be refunded.

Plaintiff/applicant/ petitioner/complainant(s)

Defendant/Non applicant/Respondent/Accused

Identifying witness/counsel of Plaintiffs/Applicants

Identifying witness/counsel of Defendant(s)/Non-Applicants

1. Judicial Member _____

2. Member _____

Seal of the Authority